

West Bengal Act IV of 1947

THE WEST BENGAL DISTRICT SCHOOL BOARDS ACT, 1947.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 30th December, 1947.]

An Act to provide for the dissolution and constitution of certain district school boards.

WHEREAS under the award of the Boundary Commission parts of the districts of Jalpaiguri, Malda, Nadia and Dinajpur have been excluded from the Province of West Bengal;

AND WHEREAS the new districts of Navadwip, West Dinajpur, Malda and Jalpaiguri have been constituted comprising respectively the parts of the former districts of Nadia, Dinajpur, Malda and Jalpaiguri which have been included within West Bengal under the said award;

AND WHEREAS it is expedient to provide for the dissolution and constitution of certain district school boards;

It is hereby enacted as follows:—

1. (1) This Act may be called the West Bengal District School Boards Act, 1947.

Short title and commencement.

(2) It shall come into force on the date on which the West Bengal District School Boards Ordinance, 1947, ceases to operate.

2. In this Act, the expression "Boundary Commission" means the Boundary Commission referred to in the Indian Independence Act, 1947.

Definition.

3. Notwithstanding anything contained in the Bengal (Rural) Primary Education Act, 1930, or in any other law for the time being in force, on and from the date on which the award of the Boundary Commission came into force the District School Boards of the districts of Nadia, Dinajpur, Malda and Jalpaiguri constituted under the said Act shall be deemed to have been dissolved and every member of each such board shall be deemed to have ceased to hold office as such member in so far as such boards had authority over any area included within West Bengal under the said award.

Dissolution of certain district school boards.

4. (1) Notwithstanding anything contained in the Bengal (Rural) Primary Education Act, 1930, or in any other law for the time being in force, the Provincial Government may, by notification in the *Official Gazette*, constitute district school boards of the districts of Navadwip, West Dinajpur, Malda and Jalpaiguri in such manner and consisting of such number of members as it may determine in this behalf.

Constitution of certain district school boards.

(2) The district school boards constituted under subsection (1) shall be deemed to have been constituted on and from the date on which the award of the Boundary Commission came into force.

(Sections 5—7.)

Term of
office of
members.

5. The Provincial Government may, by notification in the *Official Gazette*, fix the term of office of members of the district school boards constituted under section 4 for such period as the Provincial Government may think proper.

Savings.

6. Any regulations made or directions issued or anything done or any action taken or any suit instituted or any proceedings commenced by or against the district school boards dissolved under section 3 in relation to the areas comprised in the districts of Navadwip, West Dinajpur, Malda and Jalpaiguri before the publication of the notification constituting the district school boards of the said districts under sub-section (1) of section 4 shall be deemed to have been made, issued, done, taken, instituted or commenced, as the case may be, by or against the respective district school boards as so constituted as if such boards had been constituted and were in existence at the time when such regulations were made, directions issued, thing done, action taken, suit instituted or proceedings commenced.

Continu-
ance of
action
taken
under
West
Bengal
Ordinance
XII of
1947.

7. Any notification issued or anything done or any action taken in exercise of any power conferred by the West Bengal District School Boards Ordinance, 1947, shall, on the said Ordinance, ceasing to be in operation, be deemed to have been issued, done or taken in exercise of the powers conferred by this Act as if this Act had commenced on the 6th day of November, 1947.

West Ben-
Ord. XII
of 1947.